

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 625/91

Transfer Application No:

DATE OF DECISION 10-12-92

Shri Sitaram Dhondu Savarkar Petitioner
 & 14 Ors. Bombay

Shri B. Ranganathan Advocate for the Petitioners

Versus

The Union of India Through Respondent
 Chairman, Central Board of Excise &
 Customs, New Delhi.

Shri A.I. Bhatkar Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Ms. Usha Savara, Member(A)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Usha Savara
 (Ms. Usha Savara)
 Member(A)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
BOMBAY

O.A. 625/91

Shri Sitaram Dhondu Savarkar
and 15 others, Bombay

Applicants

vs

The Union of India
Through Chairman, Central Board of
Excise & Customs, New Delhi

Respondent.

Coram: Hon'ble Ms. Usha Savara, Member(A)

Appearance:

Shri Ranganathan Adv.
for the applicants

Shri A.I.Bhatkar, Adv.
for the respondents.

Tribunal's Order

Dated 10-12-92

(Per: Ms. Usha Savara, Member(A)

This O.A. was filed by 15 applicants working as lift operators in the Customs House praying for grant of revised pay scale as recommended by 4th Pay Commission and granted to all the lift operators working in C.P.W.D.

Shri Bhatkar, learned counsel for the respondents submitted that the applicants had been granted the relief prayed for by the order dated 2.4.92, and most of them had already been paid the arrears as well. Shri Ranganathan learned counsel for the applicants submitted that he would be satisfied if a direction is given to the respondents to pay the arrears to the rest of the applicants within a fixed time span.

In the circumstances, the respondents are directed to ensure payment of arrears to the applicants within a period of 2 months from the date of receipt of a copy of this order. The O.A. is disposed of in the ~~above~~ terms with no order as to costs.

U. Savara
(Ms. Usha Savara)
Member(A)